

**NATIONAL COMPANY LAW TRIBUNAL**  
**राष्ट्रीय कंपनी विधि अधिकरण**  
**CUTTACK BENCH**  
**कटक खंडपीठ**

**ORDER SHEET OF THE HEARING ON 26<sup>th</sup> SEPTEMBER, 2022, 10:30 A.M.**

CP (IB) No. 36/CB/2022

**Present: 1. Hon'ble Member (Judicial), Shri P. Mohan Raj**  
**2. Hon'ble Member (Technical), Shri Satya Ranjan Prasad**

Name of the Company	MSTC Ltd. -Vs- Balasore Alloys Ltd.
Under Section	9 IBC

For Petitioner (s)

Mr. Anupam Dash, Adv.  
Ms. Bagmi Nanda, Adv.

For Respondent (s)

Mr. S. S. Ladda, Adv.

**ORDER**

Ld. Counsel Ms. Bagmi Nanda appears on behalf of the Petitioner/Operational Creditor, i.e., MSTC Ltd. Respondent is represented by Ld. Counsel Mr. S. S. Ladda, who undertakes to file Vakalatanama within ten days' time. Respondents are directed to file Vakalatanama, Board Resolution and reply affidavit within a weeks' time. Copy thereof shall be served on the counsel on record for the petitioner. On receipt of reply, petitioner shall have three days' time to file rejoinder, if any, by following the procedure specified under law. Respondent to note that if no reply is received within the specified time, their right to file reply shall stand forfeited. List the matter on 21.11.2022.

Sd

**Satya Ranjan Prasad**  
**Member (Technical)**

Sd

**P. Mohan Raj**  
**Member (Judicial)**